Worrant REPORT AND MINUTES OF THE COMMITTEE ON AGRICULTURE

श्री सोमपाल (उत्तर प्रदेश): महोदया मैं कृषि मंत्रालय (कृषि ग्रीर सहकारिता विभाग)—सेन समिति के प्रतिवेदन के संदर्भ में पूर्वी भारत में कृषि उत्पादकता के बारे में कृषि संबंधी समिति के चौथे प्रतिवेदन तथा उससे संबंधित समिति की बैठकों के कार्यवत्त की एक प्रति (ग्रश्नेजी तथा हिन्दी में) सभा पटल पर रखता ĒĖ

RE REVOCATION OF ARREST WAR-RANT AGAINST MR. WIN CHADHA

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, I wish to raise an ...(Interruptions) ... important issue.

THE DEPUTY CHAIRMAN: Yes, what is your problem now?...(Interruptions) ... Mr. Jaipal Reddy.

SHRI S. JAIPAL REDDY- Madam, I wish bring to the notice of the House that Mr. Win Chadha has been given a permit to stay in Switzerland. This was possible because the Government India had earlier revoked the arrest warrant against Mr. Win Chadha. The Interpol gave this communication to the Government of Switzerland on November, 1991. Before the arrest warrant was revoked, Mr. Win Chadha had applied for this permit, but that permit was not given at that point of time because the arrest warrant was pending. If the Government of India is keen on getting Mr. Win Chadha back, it could have initiated extradition proceedings. In all these development one discerns a specific pattern; the Government of India is trying get Bofors case buried fathoms deep. When the Prime Minister himself told us in this House that he would pursue the matter personally and he would get the issue investigated, wa all felt comforted. But now I wonder whether the Prime Minister is pursuing the matter or is allowing himself to become privy to the sabotage of investigation, Madam, Mr. Win Chadha has been allowed settle down in a Swiss canton which has only a population of 30,000. It appears

Mr. Win Chadha even while holding the Indian passport has been able to make significant contribution to the kitty of the small town Appenzel. I would like to know where Mr. Chadha got this money from. There is a need for the Government of India to come forth with a statement on this question. And would like the Prime Minister to come because it was the Prime Minister who gave assurance to the House that would pursue the matter personally. I know what he did with regard to Мr. Solanki's affair . . .

THE DEPUTY CHAIRMAN: Baby.

SHRI S. JAIPAL REDDY: Should he also do that with regard to Mr. Win Chadha?

THE DEPUTY CHAIRMAN: wants to say something. What is it? ... (Interruptions) ...

SHRI DIPEN GHOSH (Best Bengal): Madam, I also want to speak on this.

THE DEPUTY CHAIRMAN. is it? On the same thing?

SHRI DIPEN GHOSH- Yes.

THE DEPUTY CHAIRMAN: What

SHRI DIPEN GHOSH: Madam, it is reported in the press that Mr. Win Chadha has been allowed to stay in Switzerland on the plea that the Indian Government has given clearance there is no case pending against him and that Win Chadha is not allowed to stay in India. Actually that is why what exactly is the case we want to know.

He has gone there on an Indian passport and he has been allowed to stay in Switzerland on the plea that the Indian Government has cleared the case, Indian Government has given a statement, an Indian lawyer or somebody else there has given a statement to the Swiss cantonal authorities that there is no case pending against him, the Indian Government, has no objection to it. At a point of time it was so demanded

[Shri Dipen Ghosh]

Mr. Win Chadha's passport should be impounded. And now Win Chadha has been allowed to stay on in a foreign country so that the extradition order cannot be executed on him from Switzerland.

The Government must come out...

THE DEPUTY CHAIRMAN: Mr. Mathur...(Interruptions)...

SHRI DIPEN GHOSH: The Government must come out with... (Interruptions)

SHRI YASHWANT SINHA: Madam, somebody from the Government must respond to this. The Law Minister is sitting here....(Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Mathur...(Interruptions)...I have allowed Mr. Mathur.

श्री मोहम्मद अफजल उर्फ मीम अफजल (उत्तर प्रदेश): विन चड्डा कैसे वहां जा सकते हैं...(ब्यवधान)

उपसभापति: माथुर साह्**ब बो**लिए।

श्री मोहम्मद अफजल उर्फ मीम अफजल : गवर्नमेंट क्या कोई इस पर 'वयान देगी (व्यवद्यान)

श्री जःदीश प्रसाद माथुर (उत्तर प्रदेश): मैडम, यह वड़ा गम्भीर विषय है श्रीर इसकी गम्भीरता..(व्यवधान)

†[] Transliteration in Arabic Script.

श्री मोहम्मद अफजल उर्फ मीम अफजल: यह बड़ा गम्भीर मामला है क्या सरकार इस पर कोई बयान देगी?

منزی محدافشنل عریه م افعال : بیرنژا گمسبه رمعالمه به محدیا سرکار اس بید موتی بیان دسے گ -

ज्यसभापति : सरकार मुन रही है। बयान देगी तो देगी।

श्री जगदीश प्रसाद माथुर : मैड**म**, यह बहुत महत्वपूर्ण विषय है। इसमें दो तीन सवाल खड़े होते हैं। जिस सनय हमारे भतपूर्व विदेश मंत्री महोदय ने चिट्ठी दो थो जेनेवा में। जेनेवा में उसी संभय लगभग इसी प्रकार की बातें उटी थीं बौर ग्रब दुसारा उसको दोहराया जा रहा है। सवाल यह है कि क्या विन चड्डा को उस केस से बरी कर दिया है? यदि केस से बरी कर दिया गया हैं, तो यह श्रत्यंत श्रावश्यक है कि जो महत्वपूर्ण कड़ी बोफोर्स केस में थो, सारे देश के लोग उस पर सदेह कर रहे थे, स्वयं सरकार ने संदेह किया था कि वह इसमें महत्वपूर्ण कड़ी है, हम जानना चाहेंगे कि श्रास्थिरकार उनको इस केस से बरी किस बृतियाद ५र किया गया ?

और यदि पूरा केसं वापिस नहीं लिया गया है, केवल बारंट बापिस लिया गया है, तो हम यह जानना चाहेंगे कि किस कीमत पर, किन शतीं पर उन्हें देश में बुलाया जाएगा, या उनको छूट् दे दी जाएगी कि वह विदेश के ग्रदर रहें श्रीर इस केस में कभी यहां गवाही के लिए न ग्रा सके । पुरी स्थिति का स्पष्टी-करण अन्यत बावश्यक है, वरना सदेह जैसे मेरे सहयोगी ने कहा है संदेह पैदा हो रहा है कि भारत सरकार और उसके साथ ग्राप कहेंगे प्रधान मंत्री का नाम नहीं ले सकते-भगर मैं कहता ह कि प्रधान पेती टीका के अपर नहीं हैं । प्रधान मंती के ऊपर भी संदेह होगा कि वह जान-बुझ कर एक ऐसी महत्वपूर्ण कडी विन चड्ढा

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 जो बोफोर्स केल में बुनियाद माने जा रहे
 then tions

 थे, उसको बचाना चाहते हैं।

इसलिए यह अत्यंत झावश्यक है कि भ्राज यां के समाप्त होने से पहले इसका पूरा-पूरा बयान भ्राना चाहिए, यह मेरे दल की मांग है!

THE LEADER OF THE HOUSE (SHRI S. B. CHAVAN): Madam, we will get the information through the hon.) Prime Minister's Office because it is a matter concerning the CBI. They will have to look into it and when the information becomes available the House will be informed about it:

SHRI S. JAIPAL REDDY; No. I suggest that the Prime Minister himself should come to the House and make a statement because he gave an assurance that he was pursuing the matter personally. (Interruptions)...

THE DEPUTY CHAIRMAN; Your demand is a statement from the Prime Minister. It is the joint responsibility of the Government and whoever the Prime Minister authorises will come and make a statement, (Interruptions)...

SHRI MENTAY PADMANABHAM (Andhra Pradesh): This is an assurance given by the Prime Minister in this House when we discussed the Solanki affair. So, the Prime Minister should come and make a statement.

SHRI S. B. CHAVAN: If the Prime Minister has given this kind of an assurance, that doesn't mean that day-to-day matters are going to be attended to by the Prime Minister...(Interruptions)...

AN HON MEMBER; There are other Ministers. (Interruptions)...

SHRI S. JAIPAL REDDY: It is a major development in the direction to sabotage the case. (Interruptions)...

SHRIS. B. CHAVAN: The CBI is under the Minister of State, Mrs. Alva. I will ask Mrs. Alva to look into it and

9921 against Mr. Win Chadha 250 then come to the House (Interruptions)...

SHRI MOHAMMED AFZAL alias MEEM AFZAL: Madam, the Government feel that it is a day-to-day matter. Is it a day-to-day matter?

THE DEPUTY CHAIRMAN: Mr. Afzal, the matter is being raised by the Member and the Leader of the House has responded to it. He has promised that he would convey it to the PMO's office and it is up to the Prime to take whatever appropriate measure he wants to take and in which way he wants to respond to it. Now, that matter ends there.

मुझे दूसरे लोगों को भी बुलाने दीजिए। ग्रव ग्राप बैठ जाइए। बात खत्म हो गई।

SHRI MOHAMMED AFZAL alias MEEM AFZAL: I am just asking whether it is a day-to-day matter Madam, is it a day-to-day matter? (Interruptions)...

THE DEPUTY CHAIRMAN: I don't know. (Interruptions)...

SHRI MENTAY PADMANABHAM: Madam, the description of this matter by the Leader of the House as a day-to-day matter shows that they are not taking this matter seriously.

THE DEPUTY CHAIRMAN I think he said it in a manner of speech. It a matter which concerns. (Interruptions)... Please, Mr. Bhattacharya. The Gevernment's responsibility is a joint responsibility. If the Prime Minister feels he should come, he is welcome to come. If the feels the somebody should come, leave it to the wisdom of Prime Minister. That is what exactly the Leader of the House said, Now, what is the objection? Before he has been informed vou are making issues of it. He has not been informed up-till now about your complaint. (Interruptions) ...

SHRI SOMAPPA R. BOMMAI (Orissa): Madam, the CBI...(Interruptions)...

श्री विष्णु कान्त शास्त्री (उत्तर प्रदेश) सरकार तो भूल जाती है कि बोफोर्स में कुछ ग्रत्याचार भी हुग्रा ग्रौर जो प्रधान प्रभियुक्त है, उसको जाने देती है। यह जायंट लैप्स ग्राफ मेमोरी है क्या, में जानना चाहता हूं?

SHRI SOMAPPA R. BOMMAI; Madam, I understand your observations. (Interruptions)...

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): Actually you are misleading the whose House. Even today the case is being heard in the Delhi High Court and your counsel, the Janata Dal's counsel, is arguing it at this point of time and you are misleading the House.

SHRI S. JAIPAL REDDY: No, no. I referred to the revocation of arrest warrant which enabled Switzerland to grant this permit to Mr. Win Chadha. Your Government is a party to the process of revocation of the arrest warrant.

SHRI H. R. BHARDWAJ: Mr. Reddy, are you aware that today there is a hearing in the...(Interruptions).

SHRI S. JAIPAL REDDY: Mr. Bhardwaj, we are aware. We have been fighting the case more than you. (Interruptions).

SHRI H. R. BHARDWAJ: This is very unfortunate. When the hearing starts in the case, you people politicalise...(Interruptions).

SHRI SOMAPPA R. BOMMAI: Madam. The Law Minister.6 (Interruptions)...

SHRI MURASOLI MARAN (Tamil Nadu): Madam, he is confusing the whole issue. He is diverting...(Interruptions).

SHRI SOMAPPA R. BOMMAI: When the matter is pending before the Court, the Law Minister is trying to mislead the House When the matter is pending before the Court... (Interruptions). Dayto-day hearing is going on. There are allegations that the Government is not cooperating for an expeditious hearing

of the case. That apart, when the matter is pending before the Court, why the warrant was revoked? This is the question. Now the question is, the CBI is working under the Prime Minister. The Prime Minister has given assurance. It is important that the Prime Minister should come and answer in the House We don't deny that there is joint responsibility. Because the Prime Minister has given... (Interruptions).

THE DEPUTY CHAIRMAN: Mr Bommai, that is exactly what I said. Let the Prime Minister, first, be informed We have two days, today and tomorrow. Let the Prime Minister be informed and then action will be taken (Interruptions).

SHRI YASHWANT SINHA (Bihar) Madam, one very small point. Madam one would have expected that since i was published so prominently in the newspaper, the Government would have come prepared in the House to answer this, knowing that such issues are raised in the House. There is a definite allegation against the Government that they have revoked the arrest warrant and that through they have given their consent Interpol for grant of stay permit to Mr Win Chadha in Switzerland. All that you have to do is to stand up and deny it if you have not done it. If you have done it then admit it.

SHRI H. R. BHARDWAJ: They know that the CBI is... (Interruptions).

SHRI DIPEN GHOSH: The case is pending...(Interruptions).

THE DEPUTY CHAIRMAN: After my ruling everybody should sit down.

SHRI DIPEN GHOSH;...whether the Government has given the stay permit whether the Indian government has revoked the arrest warant?

SHRI H. R. BHARDWAJ: Mr. Ghosh that is a different matter. There are two issues. One is, day-to-day hearing of the case is going on and a Janata Da counsel is arguing. That is number one Number two is revocation of the warrant The case is pending. The High Court has decided that and now it is pending in the Supreme Court. Do you want to influence the decision of the Court? (Interruptions).

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SHRI MURASOLI MARAN: Have you revoked the arrest warrant or not?

SHRI SOMAPPA R. BOMMAI: The Law Minister is committing contempt of Court. Courts cannot be influenced by discussion or debate in the House. (Interruptions).

SHRI H. R. BHARDWAJ: You cannot raise this question. (Interruptions)

SIJRI SOMAPPA R. BOMMAI: He is committing contempt of Court.

SHRI H. R. BHARDWAJ; You are committing contempt of Court, (Interruptions). You cannot argue like that. (Interruptions).

THE DEPUTY CHAIRMAN: Please take your seats.

श्री आगदीश प्रसेाद साथुर: उपसमा-पति महोदया ... (ब्यवधान) यदि ग्राप उसको लंबे समय तक ले के जायेंगे, कल वह इंडियन पासपोटं रिजैक्ट कर देता है, मानो द्सरी चींजें... (ब्यवधान) ग्राप क्या करेंगे ?

SHRI H. R. BHARDWAJ: They are mis'cading the House. It is not correct. (Interruptions).

SHRI | (URASOLI MARAN: The point is very rimple, (Interruptions).

THE HEPUTY CHAIRMAN; I know that Just a minute. I have understood it. (Interruptions). Please, Please. Mr. Maran, I have understood it. I gave my ruling and the Leader of the House reacted to it.

श्रा≀ बोलने तो दीजिए । लाँ यिनिस्टर सहब दू‼री बात वोल रहे हैं . . (व्यवधान) बैठ जाए ।

Please. 'Mill you please not confuse the whole relater? There are two matters. One is the case which is going on in the Court a tout which the Law Minister has mention at. We are not discussing anything so piudice. The thing is, hon. Members want to know whether the arrest,

warrant has been revoked o_r not. The Ledger of the House has said that he will convey this matter to tee Prime Minister, Let the Prime Minister deal with the matter. This matter ends now. Yes, Mr. M. A. Baby.

RE. SURRENDERING THE ECONOMY OF THE COUNTRY TO THE WORLD BANK—IMF COMBINE

SHRI M. A. BABY (Kerala); Madam, I expect that cutting across political differences being patriots, all the Members of this House will join their voice on the issue of the economic sovereignty of our country. Madam, ever since the decision Government of India to have of the assistance from the World loans and Bank and the IMF: there have been disthe conditionalities. cussions regarding Madam, now with pain I am forced to read certain portions of a document, the document titled, World Bank Third National Seeds Project March-May, 1992 Review Mission'.

We let on page 7 of this document that the World Bank's team has had the arrogance to give a direction to a Government department that there should be a Cabinet approval for the merge move of National Seeds Corporation and State Farms Corporation of India by June 15, 1992. Madam, this is nothing but a naked insult to the national pride of our country. We can understand the World Bank and IMF insisting on department to Government consultations with thtm. But what is being done today is that day-to-day activities of the Government actions of the Government are being monitored. They are interfering with the jong term perspective plan in a vital sector like agriculture. Madam, if this is allowed containe then we will continue to be an independent country de jure but facto our economic sovereignty would taken away bу international financial institutions dominated and controlled by the States of America. In such a situation I expect the Government of India come forward and make a statement. We have been hearing about the Dunkel